



2026:AHC:52156

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3573 of 2026

Rajendra Prasad Sahay

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pawan Giri
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Pawan Giri, learned counsel for the petitioner and Sri Vivek Singh, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the writ petitioner was appointed on the post of Peon on adhoc basis in the office of Regional Transport Officer, Varanasi on 03.03.1992. The writ petitioner has been accorded two ACPs and the writ petitioner promoted on the post of Senior Assistant and superannuated on 31.07.2025, however, the writ petitioner has not been paid pension. Learned counsel for the writ petitioner relies upon a judgment in Writ-A No. 1115 of 2025, decided on 06.02.2026.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the second respondent, Additional Transport Commissioner (Administration), U.P. at Lucknow.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the second respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two

months from the date of presentation of the certified copy of the order. In case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

March 16, 2026

Ashu

(Vikas Budhwar,J.)